

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 324
IB-125(ND)/2024

IN THE MATTER OF:

Vinod Anand Petitioner/Applicant
Vs.
M/s Golden Rolls Pvt. Ltd. Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 29.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)
SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Ms. Purni Gupta, Ms. Heena George, Advs.
For the CD : Mr. P.V. Kapur, Sr. Adv., Mr. Saurabh Kaila, Mr.
Sidhant Kapur, Mrs. Kaveri Kapur, Mr. Shiv Raj
Syal, Mr. Dhananjay Sahai, Advs.

ORDER

Ld. Counsel appears for the Applicant. Ld. Counsel appear for the Respondent.

Issue notice to the Respondent.

Ld. Counsel for the Respondent accepts notice on behalf of Respondent and seeks time to file reply affidavit. Two weeks' time granted to file reply affidavit and one-week time to file Rejoinder Affidavit.

List the matter for arguments **on 08.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay